

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2158/2019

(Arising out of impugned final judgment and order dated 07-05-2018 in SA No. 2/1990 passed by the High Court of Judicature at Allahabad)

MAHABIR JAIN UCHATTAR MADHYAMIK VIDYALAYA

Petitioner(s)

VERSUS

PREM NARAIN (D) THROUGH LRS. & ORS.

Respondent(s)

(WITH I.R. and IA No.185023/2018-EXEMPTION FROM FILING O.T.)

Date : 04-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Puneet Jain, Adv.
Mr. Abhinav Gupta, Adv.
Ms. Ankita Gupta, Adv.
Mr. Harsh Jain, Adv.
Mr. Abhinav Deshwal, Adv.
Ms. Pratibha Jain, AOR

For Respondent(s) Mr. Rituvendra Singh, Adv.
Mr. Abhinav Shrivastava, AOR
Mr. Rahul Gupta, Adv.
Ms. Sana Kamrd, Adv.
Mr. Harsh Goel, Adv.
Mr. Anurag Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing O.T. granted.

Issue notice returnable in six weeks.

In the meanwhile, *status quo* shall be maintained by
the parties.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER